

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat Srinagar.

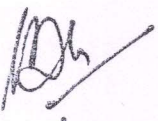
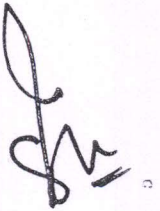
Notification
Jammu, the 29th Dec 2016.

SRO 406 .- In exercise of the powers conferred by sections 3 and 3-A of the Jammu and Kashmir Ministers and Ministers of State Salaries Act, 1956 (VI of 1956), the Governor is pleased to make the following amendment in The Jammu and Kashmir Minister/Minister of State/Dy. Minister (Motor Car advance and allowances) Rules, 1962; namely:-

- i) In rule 3:-
For the figure "Rs 2,50,000", the figure "Rs 5,00,000" shall be substituted; and
- ii) For rule 5, the following rule shall be substituted, namely:-

"5. The recovery of the loan along with interest shall be made in equal monthly installments not exceeding sixty from the salary bills of the Minister/Minister of State/Dy. Minister:

Provided that on relinquishing his office he shall repay the loan in such a way that the repayment is completed before his tenure as a Member of Legislature expires. For this purpose the loan installment shall be suitably rescheduled. Where however, a Minister/Minister of State/Dy. Minister ceases to be Member of the Legislature, the outstanding loan shall be deducted from his



monthly pension admissible under the Jammu and Kashmir State
Legislature Members Pension Act, 1984.”.

By order of the Government of Jammu and Kashmir.

Sd/
Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs.

No.LD(PAB)2002/07-W.P

Dated -12 -2016

Copy to the:

1. Financial Commissioner (Revenue)
2. All Principal Secretaries to Government.
3. Principal Secretary to Hon'ble Governor.
4. Principal Secretary to Hon'ble Chief Minister.
5. All Commissioner/ Secretaries to Government.
6. Principal Accountant General, J&K, Jammu /Srinagar.
7. Secretary, J&K Legislative Council/Assembly.
8. SRO Section
9. File concerned.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of Government Gazette. 150 copies may please urgently be furnished to this Department.

[Signature]
Special Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

[Signature]
29/12/2016

[Signature] 29.12.2016